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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 296 of 2018 in C.P. (I.B) No. 196/12/NCLT/AHM/2017

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.08.2018**

Name of the Company:

Nimai Shah IRP

V/s.

J.J. Plastalloys Pvt. Ltd.

Section of the Companies Act:

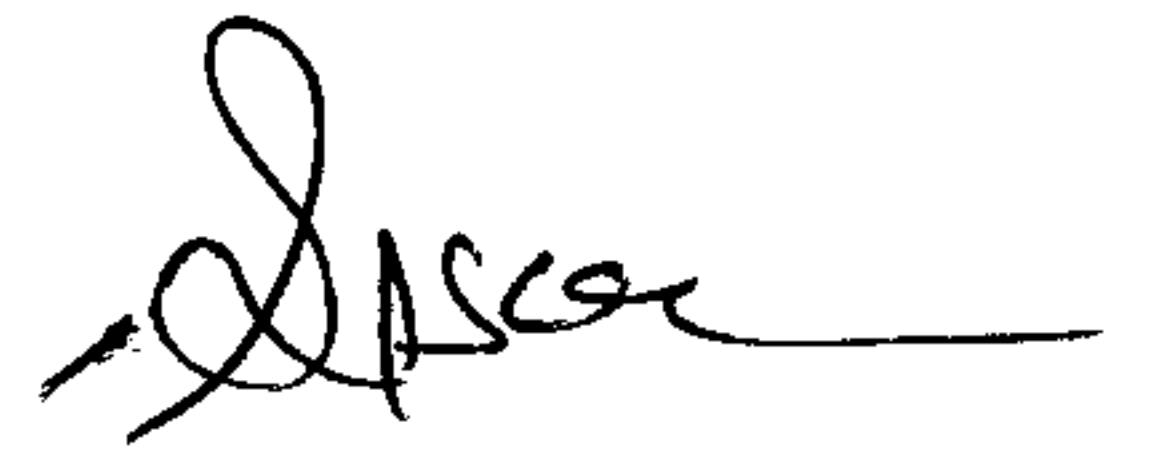
Section 12 of the Insolvency and Bankruptcy
Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. SANDIP SOLANKI

ADV.

Petitioner



2.

ORDER

Advocate Mr. Sandip Solanki is present for the Petitioner.

Advocate Mr. Sandip Solanki for the Applicant, Interim Resolution Professional by this application has sought for extension of period of Corporate Insolvency Resolution Process. However, a careful perusal of the present application and documents annexed therewith goes to show that a copy of the specific resolution of Committee of Creditors recommending such for further extension of Corporate Insolvency Resolution Process is not found available. In fact, only a copy of the resolution dated 21.07.2018 is annexed, which simply authorised the Interim Resolution Professional to file the present application. While, in the pleading of the application, it is stated that such decision was taken by majority of the Committee of Creditors more than 75% of voting. Therefore, we feel appropriate to peruse the

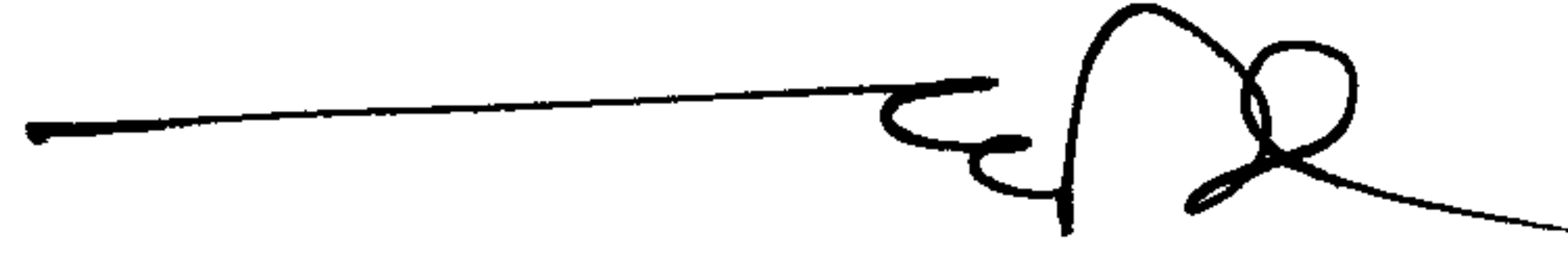


minutes of the Committee of Creditors and deliberation made therein before coming in to reasonable conclusion. Therefore, the Interim Resolution Professional is directed to remain present before this court along with the minutes of the Committee of Creditors and relevant documents. Matter to be listed on 30.08.2018.

List the matter on 30.08.2018



MANORAMA KUMARI
MEMBER JUDICIAL



HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL

Dated this the 16th day of August, 2018